

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4435
TO BE ANSWERED ON 19.07.2019

AMENDMENTS IN CHILD ADOPTION LAWS

4435. SHRI AKSHAIBAR LAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is contemplating to amend rules/guidelines for adoption of children;
- (b) if so, the time by which the guidelines are likely to be issued;
- (c) whether the Government proposes to appoint any agency or nodal officer at local level for effective enforcement of the said law guidelines; and
- (d) if so, the details thereof and the action taken thereon?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b): To streamline adoption process, a proposal for amendment to the provisions of the Juvenile Justice (Care and Protection of Children) Act (JJ Act), 2015 was introduced in the 16th Lok Sabha through the Juvenile Justice (Care and Protection of Children) Amendment Bill (JJ Bill), 2018. However, the Bill stands lapsed on dissolution of the 16th Lok Sabha.
- (c) & (d): The existing Juvenile Justice (Care and Protection of Children) Act (JJ Act), 2015 mandates State Governments to constitute a Child Protection Unit for every District to ensure implementation of the Act.
